

(b) The Act does not provide for review of cases by the Board.

#### Statement

S. No.	Name of the State	No. of persons detained under TADA since 1st January this year (Persons arrested w.e.f. January 1991 to September, 1991)
1.	Andhra Pradesh	714*
2.	Assam	1604*
3.	Gujarat	1134*
4.	Haryana	158
5.	Himachal Pradesh	5
6.	Jammu & Kashmir	77*
7.	Madhya Pradesh	37
8.	Maharashtra	91*
9.	Manipur	93*
10.	Punjab	1967*
11.	Rajasthan	54
12.	Uttar Pradesh	114

Figures upto 6/91.

Figures upto 3/91.

#### Detention under N.S.A.

1225. SHRI K.K. VEERAPPAN :  
SHRI V. GOPALSAMY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) What is the number of persons detained under N.S.A. since the 1st January ,1991, State-wise ; and

(b) the number of those who have been released after periodical review by the Board?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB : (a) and (b) A Statement showing the required information is given below:

#### Statement

*The number of persons actually detained under N.S.A. and released on the advice of the Advisory Boards from 1st January, 1991 to 30th September, 1991.*

S.No.	Name of State/ U.T. Admn.	No. of persons actually detained under N. S. A.	No. of persons released on the advice of Adv. Boards
1.	Bihar	2	..
2.	Gujarst	42	85
3.	Himachal Pradesh	4	..
4.	Madhya Pradesh	98	84
5.	Maharashtra	377	121
6.	Manipur	23	2
7.	Orissa	32	5
8.	Punjab	16	24
9.	Rajasthan	1	1
10.	Tamil Nadu	106	4
11.	Uttar Pradesh	385	171
12.	Goa	11	2
13.	Delhi	4	2
Total		1101	501

NOTE:-1. National Security Act, 1980 is not applicable to Jammu and Kashmir. The State Governments of Kerala, Arunachal Pradesh, West Bengal and U.T. Administrations of Pondicherry, Lakshadweep, Dadra and Nagar Haveli and Daman & Diu have not invoked the provisions of N.S.A.

2. No detention has been made in Andhra Pradesh, Assam, Haryana, Karnataka, Meghalaya, Nagaland, Tripura, Sikkim, Mizoram, Andman Nicobar and Chandigarh during the above mentioned period.

3. The figures of persons released exceed those of persons detained on some cases because of releases during the period (January 1 to September, 30) of persons detained prior to this period.